

In the Central Administrative Tribunal
Principal Bench, New Delhi

Regn. No. RA-196/93 In
OA-321/93

Date: 23.7.93

Shri C.L. Verma Applicant

Versus

Union of India Respondents

For the Applicant Shri Y.P. Dhingra, Counsel

For the Respondents Shri N.S. Mehta, Counsel

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judl.)
Hon'ble Mr. N.K. Verma, Administrative Member.

1. To be referred to the Reporters or not?

(Judgement of the Bench delivered by
Hon'ble Mr. J.P. Sharma, Member)

The review applicant has sought review of the judgement dated 16.4.1993 passed in OA-321/93 decided by the Division Bench of which one of us (J.P. Sharma) was a Member. The application was dismissed as devoid of merit.

2. The review applicant's counsel has been heard at length. The contention of the learned counsel for the review applicant is that on the date of hearing of this O.A., i.e., 13.4.1993, the applicant or his Counsel could not come and the application had been disposed of after hearing only the Counsel for the respondents, Shri N.S. Mehta. Shri B.N. Banerji, Counsel for the

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applicant, appeared on 12th March, 1993 and in his presence the date 13th April, 1993 was given. The matter, therefore, was heard on the point of admission on 13.4.1993. This O.A. has been disposed of on the consideration that the issue involved in this O.A. 321/93 has already adjudicated by the Jabalpur Bench. The Jabalpur Bench has also decided the issue involved in the present O.A. 648/89 decided on 21.12.1990, OA-115/92 decided on 13.3.1992 and OA-324/92 decided on 8.1.1993. During the course of the hearing of the R.A., it is admitted to the learned counsel for the review applicant that the applicant in OA-321/93 has been a Member of M.P. Divisional Accounts Association. That Association has assailed the matter regarding the issue involved in the OA-321/93 before the Jabalpur Bench. The matter has been fully discussed in the judgement under review. No error apparent on the face of the judgement has been pointed out. No ground for review of the judgement has been made out on the analogous provisions laid down in Order 47, Rule 1 C.P.C. There is no force in the review application and the same is dismissed.

N.K. Verma
(N.K. Verma)
Member (A)
23.7.93

J.P. Sharma
(J.P. Sharma)
Member (J)
23.7.93